F. No. 12-112/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 12-112/2017

To:

The CPIO
Office of the Chief Commissioner
(Authorized Representative)
Customs, Excise and Service Tax,
West Block No. 2 R.K. Puram,
New Delhi-110066

Subject: Information sought under RTI Act, 2005, by Shri K.P. Muralidharan.

Sir/Madam,

Please refer to the above mentioned RTI application which is received in this office by transferring from CPIO of Ministry of Finance, Department of Revenue.

After perusal of this RTI application it is found that this RTI application in not related to the CESTAT as it is regarding allowances of Departmental Representative.

Therefore, this RTI application is being transferred to the CPIO of Authorized Representative (Chief Commissioner) office which is located in the same premise with request to the CPIO of the concerned office for providing information as per rules of the RTI Act and D.O.P.T. O.Ms.

Encl: As above

Yours faithfully

CESTAT New Delhi

Date: 12.12.2017

Copy to:

1.Shri K.P. Muralidharan O/o Commissioner (AR), CESTAT, Shastri Bhavan, Annex Building I Floor, Chennai-600006

2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C(CESTAT) Ministry of Finance, Dept. of Revenue, North Block, New Delhi-110001

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RTI MATTER

F. No. R20011/266/2017-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, 04th Dec, 2017

To

The CPIO, CESTAT, West Block No.2, R.K. Puram, New Delhi – 66.

<u>Subject</u>: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application dated 03.11.2017 from Sh. K. P. Muralidharan, Chennai. The same is transferred under section 6(3) of the RTI Act in r/o Point (1) and (2) of the RTI Application for providing the requisite information to the applicant directly, in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO

Tele: 2309 5359

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F15-65677 /200 -005571

RTI MATTER/SPEED POST

F.No. A-26011/159/2017-Ad.II.A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs



North Block,

New Delhi, the 1st December, 2017

To,

Shri K. P. Muralidharan O/o Commissioner (AR), CESTAT, Shastri Bhavan, Annex building I Floor, Chennai -600006

Subject: -Information sought under RTI Act, 2005, by Shri K. P. Muralidharan Sir,

Please refer to your application dated 03.11.2017, under RTI Act, 2005, which has been received in Ad.IIA Section on 16.11.2017. Pointwise reply of your application is as under: -

eceived in Ad.IIA Section on 10.11.2017. Followise reply of your application is as under-				
Information sought	Reply			
 (i) Please give details of the eligible allowance for Departmental representatives for the Dress prescribed under Rule 48 of CESTAT (procedure) Rules, 1982. (ii) (a) Amount of allowance for maintenance of 	The subject CESTAT (procedure) Rules 1982 does not pertain to Ad.IIA Section. Hence, a copy of your RTI application is being transferred under Section 6(3) of RTI Act, 2005 to CPIO (CESTAT).			
the prescribed Dress at (i) above. (b) Amount of allowance for maintenance of the prescribed at (i) above.	Revenue Headquarters.			
(iii) Copy of all the instructions in respect of these Allowance for Departmental representatives prior to and after 2005 onwards in F.No. A-27018/1/2005-Ad.IIA.	F.No. A-27018/1/2005-Ad.HA is not available in Ad.HA Section and hence it is not possible to provide the information.			
(iv) Is any revision of these amounts made before & after 2005.				
(v) In resolution No. 1/1/2008-IC dated 29 th August, 2008 the 6 th Pay Commission recommended increase of all allowances by 25% when the Dearness Allowance goes up by 50%. Is this applicable for the dress Allowance in (ii) above.	CBEC has issued the letter F.No. A.26017/22/2008-Ad.IIA dated 28.10.2010(copy enclosed).			
(vi) The Dress Allowance applicable for Departmental representatives after the implementation of 7th Pay Commission from 1st July, 2017, may be provided along with necessary orders.	Copy of letter F.No. A-26017/22/2008-Ad.IIA dated 04.10.2017 is enclosed.			
(vii) Is the letter F.No. A.26017/22/2008-Ad.IIA dated 04.10.2017 applicable for Dress allowance of Departmental representatives in CESTAT.	Querries are not covered under Section 2(f) of RTI Act, 2005. However, it is informed that in the said circular dated 04.10.2017, category of employees and applicable rates are clearly mentioned.			

Continued on page 2

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2. In case you are not satisfied with this reply, you may prefer an appeal within 30 days to Shri A.K. Qasim, Director (Ad.IIA&B) and Appellate Authority, Ministry of Finance, Department of Revenue, Room No.274-A (Second Floor), North Block, New Delhi-110 001, Tele. FAX No: 011-23093102.

Yours faithfully,

(M. K. Gupta)

CP10 & Under Secretary to the Government of India
Tel. No. 011-23095528

Copy with a copy of RTI application dated 03.11.2017 of Shri K. P. Muralidharan for necessary action to:

CPIO (CESTAT), Revenue Headquarters.

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CP10 & Under Secretary to the Government of India

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CPIO (AD IIA)

Room No 47B, North Block

CBEC, Department Of revenue

New Delhi 110001

Sir,

Sub: Information under RTI Act, 2005-Reg

1	Name of Applicant	K .P.Muralidharan	
2	Address	O/o Commissioner(AR),CESTAT, Shastri Bhavan Annexe Building I Floor Chennai-600006	
3	Phone Nos	(a) 044-28272997 (b)09444366514	
4	Whether a citizen of India	Yes	
5	Details of information	Please provide the following information: (i) Please give details of the eligible allowances for Departmental Representatives for the Dress prescribed under Rule 48 of CESTAT (Procedure) Rules,1982.	
		(ii) (a) Amount of allowance for the prescribed dress at (i) above. (b)Amount of allowance for maintenance of the prescribed dress at above (i).	
		(iii) Copy of all the instructions in respect of these Allowance for Departmental Representatives prior to and after 2005 onwards in (F No A-27018/1/2005-Ad.II A).	
		(iv) Is any revision of these amounts made before & after 2005.	
		(v) In resolution No1/1/2008-IC dated 29 th August,2008 the VIth Pay Commission recommended increase of all allowances by 25% when the	



		Dearness Allowance goes up by 50%.Is this applicable for the dress allowances in (ii) above.
	(vi)	The Dress allowance applicable for Departmental Representatives after the implementation of VII Pay Commission from 01 st July,2017, may be provided along with necessary orders.
	(vii)	Is the letter F No.A 26017/22/2008-Ad.II A Dated 04-10-2017 applicable for Dress allowance of Departmental Representatives in CESTAT.
6	I state that the information sought is covered under RTI Act and does not fall in the exemption contained in Sections 8&9 or any Section under Right to Information Act,2005.	
7	Postal order No.25F679672 Dated 06-10-2017 for Rs 10/=towards payment of fee is enclosed herewith.	

Place: Chennai Date:03 -11-2017 Signature of Applicant: K.P.Muralidharan

ame of Applicant: K .P.Muralidharan O/o Commissioner (AR),CESTAT Shastri Bhavan Annexe Building I Floor Chennai 600-006